

Service, which had remained unchanged since 1947. These considerations did not apply to lower categories nor was a general revision of pay structure intended. The pay scales of lower categories were revised from 1-7-1959 on the recommendations of Second Pay Commission and they have also been given dearness allowance from time to time. Employees drawing pay between Rs. 1000 and Rs. 2250 p.m. have also been allowed dearness allowance at Rs. 100 p.m. with effect from 1-3-1966 with marginal adjustment upto Rs. 2350. Government do not propose to take any further steps in the matter for the present.

Wage Board for Working Journalists

985. Shri P. Ramamurti:
Shri A. K. Gopalan:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether the employees' representative on the Wage Board for Working Journalists has tendered his resignation from the membership of the Wage Board;

(b) if so, the reasons therefor; and

(c) whether a new member has been nominated in his place?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Yes.

(b) Shri Kedar Ghosh resigned on the ground that he was appointed as General Manager of the Statesman.

(c) Yes, Shri S. B. Kolpe of Free Press Journal Bombay was appointed in his place.

Payment of arrears to Delhi Municipal Corporation School Teachers

997. Shri Liladhar Kotaki:
Shri N. R. Laskar:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the teachers in Delhi, especially employed in Municipal Corporation Schools, do

not get their arrears of pay earlier than 6 to 7 years from the date when it is payable;

(b) if so, the reasons therefor;

(c) the number of cases pending in the Municipal Corporation which are more than five years old; and

(d) the approximate period the Corporation would take to settle them?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) to (d). The requisite information is being collected and will be laid on the Table of the Sabha in due course.

Police Demonstration at Home Minister's Residence

998. Shri S. M. Banerjee:
Shri Madhu Limaye:
Shri K. N. Pandey:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Delhi Police demonstrated before his residence on the 14th and 15th April, 1967;

(b) if so, whether he met the delegation;

(c) if not, the reasons therefor; and

(d) the number of Policemen arrested in this connection?

The Minister of State in the Ministry of Home Affairs: (Shri Vidya Charan Shukla): (a) Yes, Sir.

(b) The Home Minister addressed the demonstrating Policemen and while expressing sympathy with their legitimate grievances appealed to them that as members of the Police Force they should conduct themselves in a disciplined manner and resume work immediately.

(c) Does not arise.

(d) The number of persons arrested near the residence of the Home Minister on 15th April 1967, was 687.